

(d) whether the Ministry is planning to implement stricter punishment for violating the RTI law by the PIOs and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Data is not maintained in respect of State Information Commissions. As far as Central Information Commission is concerned, 32,696 appeals were pending as on 30.09.2019.

(b) Penalties were imposed on the Public Information Officers (PIOs) in 156 cases during the financial year 2017-18.

(c) Applications for appointment to the post of four Information Commissioners in the Central Information Commission were called for *vide* advertisement dated 04.01.2019 and a Total no. of 256 applications were received by the last date of receipt of application. The process of selection of Information Commissioners involves following subsequent steps:-

- (i) Tabulation of particulars of applicants and to sent to the Search Committee (constituted by Hon'ble PM) chaired by Cabinet Secretary.
- (ii) Shortlisted names by the Search Committee *inter-alia* particulars of other applicants are sent to the Committee constituted under Section 12(3) headed by the Hon'ble Prime Minister.
- (iii) Persons recommended by the Committee under Section 12(3) are appointed by the Hon'ble President.
- (d) No such proposal is under consideration, at present.

Pending sanction requests of CVC

2033. DR. K.V.P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that several requests of Central Vigilance Commission (CVC) seeking permission to prosecute various officials involved in various corruption cases is pending;

(b) if so, the details thereof; and

(c) the details of number of such requests pending with Government at various administrative authorities and tenure of pendency of each such request?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRASINGH): (a) to (c) As per extant provision of law, the investigating agency has to seek sanction for prosecution. Hence the question of requests of Central Vigilance Commission (CVC) pending for seeking permission to prosecute various officials involved in various corruption cases does not arise.

Funds allocated by Planning Commission/NITI Aayog

2034. DR. SASMIT PATRA: Will the Minister of PLANNING be pleased to state:

- (a) the Total amount of funding provided by Planning Commission to the various States in the country over the past ten years, year-wise and State-wise;
- (b) the Total amount of funding provided by NITI Aayog to the various States in the country over the past ten years, year-wise and State-wise;
- (c) number of research and publications produced by Planning Commission since its inception till it was revamped with names of the research and publications undertaken; and
- (d) the number of research and publications produced by NITI Aayog since its inception till date with names of the research and publications undertaken?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (SHRIRAO INDERJIT SINGH): (a) The erstwhile Planning Commission was involved in the exercise of State-wise allocation of Plan funds through Central Assistance to State and UT Plan (CASP) during the finalization of Annual Plans of States. A table showing year-wise, State-wise funds allocated under CASP during 2009-10 to 2014-15 is given in the Statement-I (*See below*).

(b) With effect from 1st January, 2015 Planning Commission has been replaced by NITI Aayog and allocation of Central Assistance to State and UT Plans (CASP) is not a mandate of NITI Aayog. Thus, no funds are being provided by NITI Aayog to States at present.

(c) The list of studies commissioned by erstwhile Planning Commission during the period 2000-2014 is given in the Statement-II (*See below*).

(d) List of studies commissioned by NITI Aayog since its inception in January, 2015 is given in the Statement-III.